### 11.13 Hrs.

# MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :--

- (i) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Businesss in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1973, agreed without any amendment to the Mulki Rules (Repeal) Bill, 1973, which was passed by the Lok Sabha at its sitting hold on the 18th December, 1973."
- (ii) In accordance with the provisions of rule 1270f the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1973, agreed without any amendment to the Konkan Passenger Ships (Acquisition) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 19th December, 1973."
- (iii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1973, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution. \*(Thirty-second Amendment) Bill 1973, which was passed by the Lok Sabha at its sitting held on the 18th December, 1973.

## ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 14th December, 1973 :

- (1) The Payment of Bonus (Second Amendment) Bill, 1973.
- (2) The Central Excises and Salt (Second Amendment) Bill, 1973.

#### COMMITTEE ON PUBLIC UNDER-TAKINGS

#### FORTY-FIRST AND FORTY-FOURTH REPORTS

- Forty-first Report regarding action taken by Government on the recommendations contained in their First Report on Hindustan Steel Limited.
- (2) Forty-fourth Report regarding action taken by Government on the recommendations contained in their Eighteenth Report on Heavy Engineering Corporation Limited.

#### RE. STRIKE BY LOCO RUNNING STAFF

MR. SPEAKER : Shri L. N. Mishra. He is not here. He will come later on, at 4 O'clock.

भी अटल बिहारी बाजपेवी (ग्वालियर) : नहीं अघ्यक्ष महोदय, उस के बाद फिर बहुस नहीं हो पाएगी।

अध्यक्ष महोदयः अभी वह बात चल रही है। जब खतम होगी तमी आएंगे। उस के पहले कैसे आएंगे ?

भी अटल बिहारी वाजपेयी : अगर 4 बजे तक भी बात खतम नहीं हुई तो क्या चार बजे भी नहीं आ एंगे ?

अरुयक्ष महोदय : बहस के लिए फैसला षोड़े ही रोक देना है।

भी अटल बिहारी वाजपेयी : हम चाहते हैं कि फैसलाहो जाय । लेकिन 4 बजे के वाद अग्प मेम्बरों को भीकुछ कहने कामौका दीजिए ।

\*The Bill was introduced in Lok Sabha as the Constitution (Thirty-third Amendment) Bill, 1973.